

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/3628/A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Sharmila Bhuyan,  
District and Sessions Judge,  
Nalbari.

Dated Guwahati the 9<sup>th</sup> October, 2020.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. DJNB/4523 Date 01.10.2020

Madam,

With reference to the above, I am directed to inform you that your prayer for earned leave for 17 (seventeen) days w.e.f. 05.10.2020 to 21.10.2020 (prefixing 04.10.2020 and suffixing 22.10.2020 to 04.11.2020), along with station leave permission w.e.f. the evening of 03.10.2020 till the morning of 05.11.2020, has been granted, **subject to submission of Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.** You are also granted permission to avail entire Civil vacation w.e.f. 22.10.2020 till 04.11.2020. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Nalbari and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

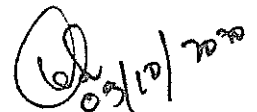
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**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-119/2001/3629/A, dated 9.10.2020**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

Rdgo